

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2018
(F.No.11/10/2018/NCLAT/UR/952

In the matter of:

Abhijit Deshmukh

.... Appellant

Versus

Rajendra K. Bhutta, Resolution
Professional of Maharashtra Shektkari
Sugar Ltd. & Anr.

.... Respondents

Appearance: Ms. Vivya Nagpal, Advocate for the Appellant.

22.10.2018

Learned Lawyer appearing for the Appellant submitted that she has already cured the defects pointed out by the Office. The affidavit has been sworn by the authorised signatory and the verification has also been signed by the authorised signatory, except the declaration, which has been signed by his Counsel. Learned Counsel further submitted that it will serve the purpose and as she has already removed all the defects, so, the case be listed before the Hon'ble Bench.

2. Considering the submissions made on behalf of the learned Counsel for the Appellant, let the case be listed with defect before the Hon'ble Bench under the heading for admission on 24.10.2018

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar